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O.A.No.619/06

ORDER DATED: 30.08.2006

Heard Mr. S.B.Jena, Ld. Counsel appearing for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel representing the Respondents.

~~xx~~ corrected wde
order dt. 12-10-06.

The Applicant/mother of the deceased Banerjee Brundaban Nayak who expired on 24.10.1984 (having worked in the Railways since 26.05.1953) has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with prayer to direct the Respondents to pay the family pension and other dues with interest to her.

The Applicant/mother of the deceased has filed a representation to the Divisional Personnel Officer for settling the pensionary benefits and the same is pending since 20.01.2004.

In the said view of the matter, this O.A. is disposed of, at the admission stage, with direction to Respondent No.2 to consider the representation of the Applicant and pass appropriate orders as per rules within a period of four months from the date of communication of this order.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be handed over to the Ld. Counsels appearing for both the parties.

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MEMBER (ADMN.)